

SUPREME COURT OF INDIA

Vinod

Vs.

State of Maharashtra

CrI.A.No.782 of 1994

(S.Rajendra Babu and P.Venkatarama Reddi JJ.)

08.08.2002

ORDER

The Text below is only a summarized version of the order pronounced

Appellant found in possession of brown sugar meant for sale without license, permit or authorization. Sentenced to 10 years of rigorous imprisonment. Non-compliance of provisions of Section 50 of Narcotics Drugs and Psychotropic Substances Act before conducting search as he was merely asked whether he wants the search to be taken in presence of Executive Magistrate or Gazetted Officer. On appeal Supreme Court held that no punishment can be awarded in case of non-compliance of Section 50.